



2026:AHC:29295

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - B No. - 608 of 2025**

Rambadan And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|----------------|
| Counsel for Petitioner(s) | : | Hare Ram Yadav |
| Counsel for Respondent(s) | : | C.S.C.         |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Heard learned counsel for the petitioners, learned Standing Counsel and perused the record.
2. The instant writ petition has been filed, inter alia for the following reliefs:-

***"I) Issue, a writ, order or direction in the nature of mandamus commanding and directing the learned Consolidation Officer, Chitbaragaon, District-Ballia to decide the case no. 711 (Old No. 438 of 2017) and New No. 186 of 2025 (Computerized Case No. 20205415959050), under Section 9K(2) of Consolidation of Holdings Act (Chhabila and others Versus Rambadan and others) pending of Consolidation Officer, Chitbaragaon, District Ballia since 22.11.2017 expeditiously if possible within stipulated period.***

***II) Issue any other suitable writ order or direction in which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.***

***III) Award the cost of this Writ Petition in favour of the petitioners."***

3. Learned Standing Counsel, on the basis of the instructions, submits that short dates are being fixed and matter will be decided very soon. He further submits that he has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to learned Consolidation Officer, Chitbaragaon, District-Ballia (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **three months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

**February 2, 2026**  
Neetu

**(Dinesh Pathak,J.)**